

IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'E' : NEW DELHI)
BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SH.ANUBHAV SHARMA, JUDICIAL MEMBER
ITA No. 2830/Del/2019, A.Y. 2015-16

ITO, Ward-3, Karnal	Vs.	Sh. Manoj Kumar Chhabra Prop. M/s. Anmol Trading Company, Ram Nagar, Karnal PAN : AANPC3341D
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Assessee by	None
Revenue by	Ms. Kriti Sankratyayan, Sr. DR

Date of hearing:	09.05.2023
Date of Pronouncement:	09.05.2023

ORDER

Per Anubhav Sharma, JM :

The appeal is preferred by the Revenue against the order dated 31.01.2019 of CIT(A)-Karnal (hereinafter referred as Ld. First Appellate Authority or in short Ld. 'FAA') in appeal No. IT/222/E/KNL/2017-18 arising out of an appeal before it against the assessment order dated 28.12.2017 passed u/s 143(3) of the Income Tax Act, 1961 (hereinafter referred as 'the Act') by the ITO, Ward-3, Karnal (hereinafter referred as the Ld. AO).

2. Heard and perused the record.
3. At the time of hearing, non-appeared for the assessee in spite of notices being issued on several occasions. The record shows that by post assessee has

made a submission that he has opted for Vivad se Vishwashh Scheme. Copy of Form 5 under the VSVS Acct of 2020 for the present appeal has been enclosed. Same could not be disputed. **Appeal is dismissed withdrawn.**

Order pronounced in the open court on 9th May, 2023.

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Sd/-

**(ANUBHAV SHARMA)
JUDICIAL MEMBER**

Date:-09.05.2023

Binita, SR.P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**